

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA

No.R.A.350/10/2019

Arising out of  
O.A.350/1316/2016

Date of order : 03.07.2019

**Coram : Hon'ble Mrs. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

**SUJATA KOLEY(SAHA)**

Vs.

**UNION OF INDIA & ORS.**

For the Review Applicants	: Ms. P. Mondal, counsel
For the Respondents	: None

**ORDER**  
**(DISPOSED OF BY CIRCULATION)**

**Bidisha Banerjee, Judicial Member**

This R.A has been placed for consideration under Rule 49, Para-I,  
Sub Para (I) of Appendix IV of CAT Rules of Practice, 1993.

2. Perused the records of the R.A and the order which is sought to be reviewed along with the records of O.A.

3. Copy of the order dated 22.02.2019 which has been sought to be reviewed, has been received by the applicant on 02.05.2019 and this RA has been filed on 03.06.2019 i.e. after the period provided under Rule 17 of the A.T. Act, 1985. No application for condonation of delay is entertainable.

4. The **FULL BENCH** of the Hon'ble Andhra Pradesh High Court in the case of **G.Narasimha Rao vs Regional Joint Director of School Education, Warrangal & Ors**, 2005 (4) SLR 720 held that the review petition filed beyond the period of limitation provided under Rule 17 of the A.T. Act cannot be entertained. This was also the view consistently taken by this Bench in many cases in past.

5. Hence, the R.A. stands dismissed.

(Dr. Nandita Chatterjee)  
Administrative Member

(Bidisha Banerjee)  
Judicial Member

sb

